

श्री मधु लिखड़े : नियम के अनुसार एक दिन में एक ही हो सकता है।

Shri M. Muhammed Ismail (Manjeri): On a point of order. We had tabled a calling-attention-notice . . .

Shri Swell (Autonomous Districts): Here is some hon. Member who is rising on a point of order. You should hear him.

Mr. Speaker: There is no point of order now. Papers to be laid on the Table. Shri Morarji Desai.

श्री एस० एम० जोशी : (पूना) यह एक गम्भीर सवाल है। एव मिनट में प्रायः प्रागे में एक प्रार्थना करना चाहता हूँ

Mr. Speaker: I am sorry; it will be a bad precedent. I have explained the whole position. I have had a discussion with him at length in my Chamber. I had a discussion with Sant Bux Singh also, and I had explained the whole case.

श्री मधु लिखड़े : दोनों सदनों की एक विशेष कमेटी तो बनाई जा सकती है।

Mr. Speaker: Let them move it in the other House.

श्री मधु लिखड़े : जिम के विनाफ्त आरोप किया गया है वह नैगर हूँ कमेटी के सामने जाने के लिए। वह मंत्रियों की तरह भाग नहीं रहे हैं। प्रायको क्या एकराज है ?

Shri M. Muhammed Ismail: We have tabled a calling-attention-notice . . .

Shri Ebrahim Sulaiman Salt (Kozhikode): We had tabled a calling-attention-notice . . .

Shri Swell: Here are two Members who have been trying to catch your eyes.

Mr. Speaker: I had not called either of them.

Shri Swell: They may not have the same lung-powder as some of us have . . .

Mr. Speaker: I know that Shri Swell is trying to catch my eye and is also passing very many remarks. If he does so, I am afraid he may not catch my eye at all. He gets up every minute and on every question and wants to catch my eye and he expects me to call only him. That is not proper.

12.18 hrs.

PAPERS LAID ON THE TABLE

REPORT OF DEARNESS ALLOWANCE COMMISSION

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Report of the Dearness Allowance Commission on the question of the grant of Dearness Allowance to Central Government Employees in future. [Placed in Library. See No. LT-520/67].

Shri S. M. Banerjee (Kanpur): The hon. Minister has laid a copy of the report of the Gajendragadkar Commission on the Table of the House just now. You will remember that on the 30th of last month, this report was sent to the Government by the Commission. We were told that Government were considering the report of the commission and that was why they had not agreed to give a rise in the dearness allowance on the basis of an average increase of 10 points in the price index. I would like to know whether Government have considered the report and if so, whether the recommendations of Government in accepting the report will also be laid on the Table? Otherwise, what is the point in our getting a copy of the report after seven days?

Shri Morarji Desai: I am laying the report on the Table of the House so that hon. Members may be in possession of it as soon as possible. Copies had to be printed, and, therefore, it took some time. Government have

not yet considered it. I had not been able to supply copies before this even to Cabinet Members, and, therefore, how could they consider it?

Mr. Speaker: Copies have been received and they will be circulated to hon. Members.

Shri S. M. Banerjee: Mere circulation does not mean anything. I am not going to get any dearness allowance, but it is the Government employees who have to get it; they have been betrayed for one year practically, and they have not been given this dearness allowance. I would like to know when the Cabinet is going to take a decision on this. They should take an immediate decision on this.

Mr. Speaker: That is a separate question. Copies will be distributed and they will take a decision in the Cabinet later on.

Shri S. M. Banerjee: What is the use of this? You should kindly help us in the matter....

Shri Morarji Desai: If he does not want me to lay it on the Table, then I shall withdraw it.

Shri S. M. Banerjee: This is very bad....

Shri Srichand Goel (Chandigarh): Is it the right of Ministers only to lose temper?....

Mr. Speaker: Order, order. Government will take a decision later.

Shri S. M. Banerjee: When?

Mr. Speaker: He cannot say that just now.

Shri S. M. Banerjee: Why should you not direct him?

श्री कर्कर साल कृप (दिल्ली मंदर) :
मेरी प्रार्थना है कि जब गवर्नमेंट इस बारे में
हि सजन से से तो इस मदन को इनकार
क्रिया जावे और इस विषय पर डिस्कसन
शेरीनर हीका दिया जावे ।

Shri Morarji Desai: It was said the other day that hon. Members had not been supplied with copies and it had appeared in the papers. It was, therefore, that I was anxious to lay it on the Table as soon as I could.

श्री मधु लल्लये (मुंगेर) : मंत्री महोदय
एक कदम बढ़ गए हैं, वह अब दूसरा कदम
बढ़ाये ।

An hon. Member: We do not object to that. [L.]

Shri Kanwar Lal Gupta: Will you allow a discussion on it?

Shri Chintamani Panigrahi (Bhubaneswar): How long will Government take to come to a decision on it?

Mr. Speaker: That is exactly what Shri Banerjee asked. He is repeating his question. Dr. Rao.

PAPERS UNDER SEC. 103 OF MAJOR PORT TRUSTS ACT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of sec. 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT-521/67].

NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) (AMENDMENT) REGULATIONS

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakti Darsan): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1967, published in Notification No. SRO 15/E in Gazette of India dated the 22nd May 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-522/67].